

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO.139 OF 2011

Friday, this the 4th day of March, 2011

CORAM:

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Abraham P
Paitiattu House, Ooramana PO
Muvattupuzha

... **Applicant**

(By Advocate Mr. C.M.Mohammed Iquabali)

versus

1. Union of India represented by the
Secretary to the Government of India
Ministry of Health and Family Welfare
Nirman Bhavan, New Delhi – 110 001
2. The Ministry of Human Resources Development
represented by the Secretary to the Central Government
New Delhi – 110 001
3. The Director
Ministry of Finance
Department of Expenditure Implementations Cell
New Delhi – 110 001
4. The National Institute of Technology
Calicut R.E.C (PO) Kerala represented by its Registrar
Pin – 673 601 ... **Respondents**

(By Advocate Mr. George Joseph, ACGSC)

The application having been heard on 04.03.2011, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The 4th respondent is not a notified establishment under the
C.A.T Act. Learned counsel for applicant, in the circumstances, seeks to
withdraw the OA and submits that he has already filed a Writ Petition
before the Hon'ble High Court of Kerala on the undertaking that he will



: 2 :

withdraw the present OA. In the circumstance, permission is granted and the OA is dismissed as withdrawn. No costs.

Dated, the 4th March, 2011.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE P.R.RAMAN
JUDICIAL MEMBER

vs